

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA  
UNSTARRED QUESTION NO. 4179  
ANSWERED ON 11<sup>TH</sup> AUGUST, 2016

**FITNESS CERTIFICATES FOR VEHICLES**

4179. SHRI A.T. NANA PATIL:  
SHRIMATI BUTTA RENUKA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government is aware that issuing fitness certificate without checking the vehicles and issuing driving license to persons not having driving skills are the major reasons responsible for road accidents;
- (b) if so, the details thereof;
- (c) the steps taken by the Government to make the process of issuing driving license and vehicle fitness certificate transparent and scientific;
- (d) whether the Government of Andhra Pradesh has sent a proposal for creation of automated driving test centres in the State, if so, the details thereof; and
- (e) the details of the funds requested for the purpose and the response of the Central Government thereto?

**ANSWER**

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) & (b) Road accidents are caused due to the complex interaction of a number of factors. These include driver's fault, mechanical defects in the vehicles, fault of pedestrians, bad road, bad weather, increase in vehicular population, increase in population, heterogeneous traffic etc. The fitness certificate is to be granted by the authorised officer only after carrying out the tests specified in rule of Central Motor Vehicles Rules, 1989.

(c) Rule 62 to rule 73 of the Central Motor Vehicles Rules, 1989 (CMVRs) prescribe the detailed procedure prior to grant certificate of fitness of vehicles. Chapter-II of the Motor Vehicles Act, 1988(MV Act) and Chapter-II of the CMVRs prescribes various provisions for testing and examination prior to grant of driving licenses. Implementation of provisions of MV Act and CMVRs comes under the purview of State Transport Departments. Central Government from time to time sensitizes State Governments for proper compliance of the MV Act and CMVRs. Further, the Government is implementing schemes for setting up of model automated centres for Inspection and Certification of Vehicles and model driving training schools with automated test tracks.

(d) & (e) A proposal for creation of Automated Driving Test Centre has been received from Government of Andhra Pradesh for the total cost of Rs. 900.00 lakhs. This cost will include procurement and installation of cameras, sensors, information technology equipment and its peripherals, finger print scanners, digital signature pads etc. The proposal is being examined by the Government.

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